

DIVISION BENCH

S-11

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

TP/445(KB)2019
COMP.APPL/406(KB)2019, COMP.APPL/697(KB)2019,
COMP.APPL/405(KB)2019, COMP.APPL/407(KB)2019,
COMP.APPL/409(KB)2019, COMP.APPL/408(KB)2019,
COMP.APPL/77(KB)2021

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30th June,
2021, 10:30 A.M**

Name of the Company	PRASANTA KUMAR MITRA & ORS. Vs. INDIA STEAM LAUNDRY PVT. LTD. & ORS.		
Under Section	Sec. 241(1),Sec. 242(4)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Appearances (via video conference)

For the applicant

Mr. Ratnanko Banerjee, Sr. Advocate
Ms. Swapna Choubey, Advocate
Mr. Kanishk Kejriwal, Advocate
Mr. Gautam Kumar Ray, Advocate

For respondent no. 3

Mr. DN Sharma, Advocate
Ms. Roopa Sheth Mitra, Advocate

For Respondent no.4

Mr. S.N Mookherjee, Sr. Advocate
Mr. Shaunak Mitra Advocate
Mr. Arunabha Deb, Advocate
Mr. Soumitra Datta, Advocate

For Respondent Nos. 13 & 14

Mr. Joy Saha, Sr. Advocate
Mr. Subhojit Saha, Advocate
Mr. Yash Vardhan Deora, Advocate

ORDER

Mr. Ratnanko Banerjee, Ld. Senior Counsel along with Ms. Swapna Choubey, Mr. Kanishk Kejriwal and Mr. Gautam Kumar Ray, Ld. Counsel for the applicant present. Mr. DN Sharma, along with Ms. Roopa Sheth Mitra, Ld. Counsel for respondent no. 3 present. Mr. S.N Mookherjee, Ld. Sr. Counsel along with Mr. Shaunak Mitra, Mr. Arunabha Deb, Mr. Soumitra Datta, Ld. Counsel for respondent no. 4 present.

Mr. Joy Saha, Ld. Senior Counsel appearing for respondent no. 13 submits at Bar that the said respondent has passed away yesterday i.e. on 29.06.2021. Out of two legal heirs, the son is already on record in this proceedings as respondent no. 14, therefore it is hereby ordered that the daughter of R13 be added party respondent in this proceeding.

Mr. Ratnanko Banerjee, Ld. Senior Counsel appearing for the Petitioner has no objection to this. He submits that the legal heirs should be added as party respondent.

List this matter on 15.07.2021 as specially ordered matter at 2 P.M.

(Harish Chander Suri)
Member (Technical)

(Rajasekhar V.K.)
Member (Judicial)